
(2021) 05 SEBI CK 0060

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 606 Of 2019

Corporate Professionals Capital Private Limited

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 12-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0060

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Riya Singh, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. An adjournment application has been filed seeking adjournment on account of not being able to access their office due to the ensuing pandemic.

Adjourned for the day. List on June 30, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.